

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 174/2006

R.A/C.P No. ....

E.P/M.A No. ....

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16. Counter Reply.....

SECTION OFFICER (Judl.)

Shabita  
25/10/17

(See Rule 12)

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

ORDERS SHEET

1. Original Application No. 174/2006  
2. Misc Petition No. /  
3. Contempt Petition No. /  
4. Review Application No. /

Applicant(s) Sri H. Bahadur 2013.

Respondent(s) L.O.I. 2008.

Advocate for the Applicant(s). Mr. A. Dasgupta...  
S. Chakrabarty....

.....  
Advocate for the Respondent(s).... Chase.....

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed, C. E. for Rs. 10/- deposited vide I.P.C. 31 No. 26 G. 324.946	19.7.2006	Heard learned counsel for the parties. Order passed, kept in separate sheets. The O.A. is disposed of at the admission stage itself in terms of the order. No costs.
Dated..... 12-7-06.....  1/2 U. Registrar N. S. G. 17.7.06		
Ships Taken.	bb	
Rec'd C. P. M. S. C. C. 21.7.06		
24.7.06 Copy of the list has been sent to the Office for issuing the same to the applicant by post. S. C. C.		

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH, GUWAHATI

.....  
O.A. No. 174 of 2006

DATE OF DECISION 19.07.2006

Sri Harka Bahadur & Ors

..... Applicant/s

Mr. A. Chakraborty

..... Advocate for the  
applicant/s.

- Versus -

U.O.I. & Ors.

..... Respondent/s

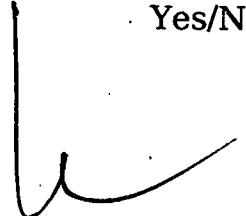
Mr. G. Baishya, Sr. C.G.S.C

..... Advocate for the  
respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1.	Whether reporters of local newspapers may be allowed to see the Judgment ?	Yes/No
2.	Whether to be referred to the Reporter or not ?	Yes/No
3.	Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench ?	Yes/No
4.	Whether their Lordships wish to see the fair copy of the Judgment ?	Yes/No

  
Vice-Chairman

9/7/06

4

## CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 174 of 2006.

Date of Order: This, the 19th day of July, 2006.

THE HON'BLE MR. K.V.SACHIDANANDAN, VICE CHAIRMAN.

1. Sri Harka Bahadur  
Son of Ram Bahadur  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
2. Sri Gopal Ghimere  
Son of Chandra Bahadur  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
3. Sri Sunil Rai  
Son of Mukh Lal Rai  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
4. Sri Mitul Gogoi  
Son of Kanak Gogoi  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
5. Sri Dorjee Punchu  
Son of Guiling  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
6. Sri Lopsong Punchu  
Son of Guiling  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
7. Sri Dorjee Norbu  
Son of Sanam Tsering  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
8. Sri Neh Norbu  
Son of Tashi Dandup  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
9. Sri Sankar Rai  
Son of Alkash Rai  
384 COY ASC (SUP) Type-B  
C/o 99 APO.

10. Sri Lakhinder Rai  
Son of Shyam Karan Rai  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
11. Sri Gysing Monpa  
Son of Natola  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
12. Sri Sanjay Kumar  
Son of Mithu Rajbir  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
13. Smt. Tashi Tsomu  
Wife of Late Sheeking  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
14. Sri Surje Rao  
Son of Kulman Rao  
384 COY ASC (SUP) Type-B  
C/o 99 APO.
15. Smt. Tsering Lahmu  
Daughter of Thutan Khandu  
384 COY ASC (SUP) Type-B  
C/o 99 APO.

.....Applicants.

By Advocates S/Shri A.Dasgupta & S.Chakraborty.

- Versus -

1. The Union of India  
Represented by the Secretary to the  
Government of India  
Ministry of Defence  
New Delhi.
2. Director General of Army Supply Corp  
Army Head Quarter, R.K.Puram  
South Block, New Delhi-11.
3. General Officer Commanding  
5 Mountain Division  
C/o 99 APO.
4. Officer Commanding  
384 COY ASC (SUP) Type 'B'  
C/o 99 APO.

.....Respondents.

By Mr.G.Baishya, Sr.C.G.S.C.

## O R D E R (ORAL)

### SACHIDANANDAN, K.V., (V.C.):

The averments of the 15 applicants in this O.A. are that they are monthly rated casual employees working in 384 COY ASC (SUP) Type-B, Tawang and they, being Civilian in Defence Service under the Ministry of Defence, Government of India, are engaged in the job of loading and unloading materials for supply in the various defence installation/positions. The applicants 1 to 10 are in continuous employment since 1995, 11 and 13 since 1998, 13 and 14 since 1999 and 15 since 2002 with due sanction of the respondent No.4, who issued sanction orders, from time to time. Their grievance is that suddenly without assigning any reason the respondents had reduced their wages from October 2003 and started paying them at a lower rate. Further, they have not been regularised by the respondents thereby depriving them of due scale of pay. Being aggrieved, the applicants have filed this O.A. before this Tribunal seeking the following reliefs:-

1. (i) Direct the respondents to regularise the service of the applicants in the Group IV post of Mazdoors.
- (ii) Till the process of regularisation is completed the respondents be directed to restore the monthly wages of the applicants in the scale of Rs. 2550 + DA w.e.f. October 2003.
- (iii) Any further or other order/orders as this Hon'ble Tribunal may deem fit and proper."

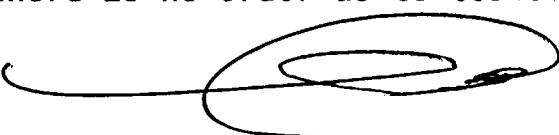
2. Heard Mr. A. Chakraborty, learned counsel for the applicants and Mr. G. Baishya, learned Sr. C.G.S.C. represented the respondents.

3. When the matter came up for admission, Mr. G. Baishya, learned Sr.C.G.S.C. submits that no representation has been filed by the applicants before the authority and therefore, the issue could not be addressed to. Mr. A. Chakraborty, learned counsel for the applicants prays that the applicants may be permitted to file comprehensive representation before the authority and the respondents may be directed to dispose of the same within a time frame. This Tribunal also of the opinion that such a course of action will suffice the ends of justice under the facts and circumstances of the case.

4. Therefore, the applicants are directed to file comprehensive representation before the respondent No.3 within a period of one month from today and on filing of such representation, the said respondent or any other competent authority shall consider and dispose of the same within a time frame of three months thereafter. The applicants are also directed to sent a copy of the O.A. alongwith the Annexures and other documents, if any, alongwith the representation.

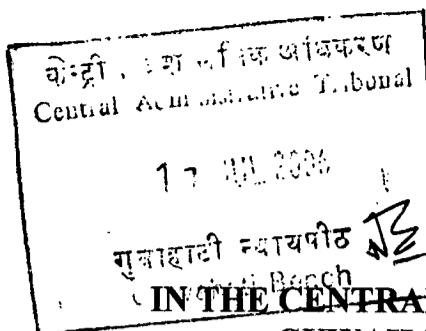
The Original Application is disposed of as above.

In the circumstances, there is no order as to costs.



(K.V. SACHIDANANDAN)  
VICE CHAIRMAN

10/7/06



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH – GUWAHATI

174  
Original Application No...../2006

Sri Harka Bahadur & Ors

...Applicants

VS-

Union of India & Ors.

...Respondents

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Filed by

*S. Chakrabarty*  
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH – GUWAHATI

Original Application No.....174..../2006

Sri Harka Bahadur & Ors

...Applicants

VS-

Union of India & Ors.

...Respondents

SYNOPSIS & LIST OF DATES

The applicants are monthly rated casual employees working in 384 COY ASC (Supply) Type 'B', Tawang. They are Civilian in Defence Service under the Ministry of Defence, Government of India. They are engaged in the job of loading and unloading materials for supply in the various defence installation / positions. The applicants are in continuous employment for years together with due sanction of the Respondent No. 4 who issued sanction orders from time to time. The Applicants No. 1 to 10 are working since 1995, 11 & 13 since 1998, 13 & 14 since 1999 and 15 since 2002. They were paid a monthly wage of Rs. 2550 + DA. But, suddenly the respondents without assigning any reason reduced their wages from October 2003 and paid them at a rate of Rs. 42 per day and DA of 15 days.

The applicants being poor persons of a remote place could not raise their voice against such illegal action out of fear of losing employment. The long continuous service of the applicants indicates that their service is essential to the department, but for the reason best known to the respondent they are not regularized and they are deprived of due scale of pay.

The instant application is for a direction to the respondents to regularise the service of the applicants and till regularization is done the monthly wages paid to them prior to October' 2003 should be restored.

1995

Applicant No. 1 to 10 were engaged as daily rated casual labourer for loading and unloading in the year 1995. Applicant No. 11 & 13 were engaged in the year 1998. Applicant No. 12 & 14 were engaged in 1999 and Applicant No. 15 in the year 2002.

23.11.95

Sanction order issued for engagement of casual labourers. (Annexure - A, Page 10...).

27.07.2000

Sanction order issued for engagement of casual labourers. (Annexure – B, Page 11...).

03.08.2001	Sanction order issued for engagement of casual labourers. (Annexure - C, Page.12....)
16.09.2002	Sanction order issued for engagement of casual labourers. (Annexure - D, Page.13....)
27.06.1999	Pay Bill prepared by the department for payment of monthly wages of the applicants. (Annexure: - E, Page.14-15).
15.04.2003	Pay Bill prepared by the department for payment of monthly wages of the applicants. (Annexure: - F, Page.16-17).
12.05.2003	Pay Bill prepared by the department for payment of monthly wages of the applicants. (Annexure: - G, Page.18-19).
October 2003	Wages of the applicants reduced and they are paid Rs. 42 per day + 15 days DA.
11.02.2006	Pay Bill for the month of February 2006 (Annexure: - H, Page.20....).
	The applicants are in continuous service and their service is essential but, till date they are not regularized for reasons best known to the respondents.

FILED BY

*S. Chakrabarty*  
Advocate

21/07/2022

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

Original Application No. .... 124 .... /2006

PARTICULARS OF THE APPLICANTS: -

1. Sri Harka Bahadur,  
Son of Ram Bahadur,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
2. Sri Gopal Ghimere,  
Son of Chandra Bahadur,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
3. Sri Sunil Rai,  
Son of Mukh Lal Rai,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
4. Sri Mitul Gogoi,  
Son of Sri Kanak Gogoi,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
5. Sri Dorjee Punchu,  
Son of Guiling,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
6. Sri Lopsong Punchu,  
Son of Guiling,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
7. Sri Dorjee Norbu,  
Son of Sanam Tsiring,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
8. Sri Neh Norbu,  
Son of Tashi Dandup,

21/2  
129/042

384 COY ASC (SUP) Type - B,  
C/o 99 APO

9. Sri Sankar Rai,  
Son of Alakh Rai,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
10. Sri Lakhinder Rai,  
Son of Shyam Karan Rai,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
11. Sri Gysing Monpa,  
Son of Natola,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO.
12. Sri Sanjay Kumar,  
Son of Mithu Rajbir,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
13. Smt. Tashi Tsomu,  
Wife of Late Sheeking  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
14. Sri Surje Rao,  
Son of Kulman Rao,  
384 COY ASC (SUP) Type - B,  
C/o 99 APO
15. Smt. Tsing Lahmu,  
Daughter of Thutan Khandu  
384 COY ASC (SUP) Type - B,  
C/o 99 APO

**PARTICULARS OF THE RESPONDENTS:-**

1. Union of India  
Represented by the Secretary to the  
Government of India, Ministry of Defence,  
New Delhi.
2. Director General of Army Supply Corp  
Army Head Quarter, R.K. Puram,  
South Block, New Delhi - 11.

MT 29/03/2017

3. General Officer Commanding  
5 Mountain Division  
C/o 99 APO
4. Officer Commanding  
384 COY ASC (Supp) Type 'B'  
C/o 99 APO

**1. PARTICULARS FOR WHICH THE APPLICATION IS MADE: -**

Reduction in monthly wages of the applicants from October 2003 without assigning any reason and non regularization of their service after putting long period continuous service.

**2. JURISDICTION OF THE TRIBUNAL: -**

This application is within the jurisdiction of this Hon'ble Tribunal.

**3. LIMITATION: -**

This application is within the period of limitation as prescribed under the Administrative Tribunal Act.

**4. FACTS OF THE CASE: -**

- i) The applicants are monthly rated casual employees working in 384 COY ASC (Supply) Type 'B', Tawang. They are civilian in Defence Service under the Ministry of Defence, Government of India. This application is filed for a common cause and the relief sought by the applicants are same. The applicants, therefore, craves leave of this Hon'ble Tribunal to file this application jointly under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.
- ii) That the applicants are engaged in the job of loading and unloading materials for supply in the various defence installations / positions. The 384 COY ASC (Supp) Type 'B' is located at Tawang in Arunachal Pradesh and the basic job of the company is to supply materials to the various army positions in the front.

27/7/2012

- iii) That the Supply Corp is the life line of the Indian Army as the Jawans engaged in the front is depended on the supply of materials which includes food, fuel etc. In order to function, the Army Supply Corp maintains godown for storage of materials and as such they require persons for unloading and loading materials coming and going to from godown.
- iv) That the applicants were engaged as monthly rated causal employees to perform the job of loading and unloading. The applicants No. 1 to 10 were engaged in the year 1995 and since then they are in continuous employment. Applicants No. 11 to 13 were engaged in the year 1998 and since then they are in continuous employment. Applicant No. 12, 14 were engaged in the year 1999 and are in continuous employment since then. The applicant No. 15 was engaged in the year 2002 and since then she is in continuous employment.
- v) That the engagement of the applicants and their continuation in service is with due sanction of the Respondent No. 4 who issued sanction orders from time to time. Accordingly pay bills were prepared for payment of their wages. The Respondent No. 4 issued sanction order on 23.11.95. Another sanction order was issued on 27.07.2000. Thereafter sanction order was issued on 03.08.01. Again on 16.09.02 another sanction order was issued.

Copies of the sanction orders dated  
23.11.95, 27.07.2000, 03.08.01 &  
16.09.02 are annexed as Annexure: - A,  
B, C & D respectively.

- vi) That the applicants were paid a monthly wages of Rs. 2550 + DA. Accordingly pay bills were prepared by the department.

It is apparent from the pay bill dated 27.06.99 that the applicants were paid Rs. 2550 + 32% DA Rs. 816 total amounting Rs. 3366. With the passage of time the DA went on increasing and in the year 2003 it went to 52%. Thus the applicants were paid Rs. 2550 +52% DA i.e. Rs. 1326 total amount is Rs. 3876/- per month which is apparent from the pay bill dated 15.04.03. In May 2003 DA was increased to 55% and the applicants were paid a monthly wages of Rs. 3953.

Copies of the bills dated 27.06.99, 15.04.03 and 12.05.03 are annexed as **Annexure: - E, F & G** respectively.

- vii) That the applicants state that the respondents without assigning any reason reduced their wages from October 2003. From October 2003 applicants are paid at the rate of Rs. 42 per day and 15 days DA as apparent from the pay bill dated 11.02.06. The applicants being poor persons of a remote place could not raise their voice against such illegal action out of fear of losing employment.

A copy of the pay bill dated 11.02.06 is annexed as **Annexure: - H**.

- viii) That the applicants states that their longs continuous engagement clearly points that their service is essential in the department, but for reasons best known to the respondents they are deprived from regularization of service and the scale of pay.
- ix) That the applicants are in continuous engagement and worked more than 240 days in a year since the date of their engagement. The respondent taking advantage of their poor economic condition and the remote hostile place of residence

R/25/2007

deprived them from a regular employment and kept them as casual labourer for years together. That apart, their wages were reduced from no apparent reason. The applicants are entitled to be regularized and this Hon'ble Tribunal is the only forum for redressal of their grievance. This is a fit case for this Hon'ble Tribunal to exercise its jurisdiction to pass appropriate directions to the respondents to regularize the service of the applicants and till the same is done to restore the wages paid to them prior to October 2003.

5. **GROUND WITH LEGAL PROVISIONS: -**

- a) For that the applicants were engaged with due sanction of the Competent Authority and continued to work for such a long time with sanction accorded from time to time. They were paid the scale of pay as applicable to the Central Government Group D employees. But suddenly for no reason whatsoever their wages have been reduced and they are deprived of their scale of pay. The action of the respondents is nothing but arbitrary, whimsical and as such violative of Article 14 of the Constitution of India.
- b) For that the nature of work and the continuous engagement of the applicants clearly indicate that the job performed by them is essential and there is requirement of employees. Thus in such a situation denying the applicants the scale pay, which was paid to them earlier, is nothing but economic exploitation taking advantage of the poor economic condition of the applicants. The action of the respondents is highly illegal and deserves immediate interference of this Hon'ble Tribunal.
- c) For that the applicants are deprived of the scale of pay as paid to them earlier and being paid at a reduced rate for no apparent reason. The action of the respondents is against the procedure established by law and as such violative of Article 21 of the Constitution of India.

R/2007/2109

d) That the applicants are in continuous employment for a long span of time, but their services have not been regularized. The respondents are taking the advantage of the large scale unemployment of the country to exploit the applicants and dictating the terms of employment according to their sweet will. The applicants due to their poor economic condition and lack of bargaining power are forced to except employment on take it or leave it terms offered by the respondents. The applicants are at the mercy of the respondents and are being exploited for years together. The action of the respondents to engage the applicants on temporary basis for long years in regular and permanent jobs is nothing but violation of the constitutional provisions. The inaction of the respondents in non regularization of the applicants is based on no reason and as such violative of Article 14 & 16 of the Constitution of India.

e) For that the applicants have been deprived of their livelihood against the procedure established by law. They should have been regularized long time back. Non regularization of the applicants deprived them form adequate means of livelihood as such the same is violative of Article 21 of the Constitution of India.

#### 6. DETAILS OF REMEDY EXHAUSTED:-

The applicants approached the respondents for redressal of their grievance. They approached the Union of the regular employees to take up the issue at the JCM level but all efforts ended in vain and nothing has been done to regularize their service.

#### 7. MATTER NOT PENDING BEFORE ANY COURT / TRIBUNAL:-

The applicants declare that no application has been filed before any other Court or Tribunal for adjudication of this case.

M 27/2/2007

8. **RELIEF SOUGHT: -**

The applicants pray that this Hon'ble Tribunal may be pleased to: -

- i) Direct the respondents to regularize the service of the applicants in the Group IV post of Mazdoors.
- ii) Till the process of regularization is completed the respondents be directed to restore the monthly wages of the applicants in the scale of Rs. 2550 + DA w.e.f. October 2003.
- iii) Any further or other order / orders as this Hon'ble Tribunal may deem fit and proper.

9. **INTERIM RELIEF PRAYED FOR: -**

The applicants pray that this Hon'ble Tribunal may be pleased to direct the respondents to pay the current wages of the applicants in the scale of Rs. 2550 + DA per month.

10. **PARTICULARS OF I.P.O.**

I.P.O Number	: -	26G 324 946
Date of Issue	: -	12.7.06
To whom payable	: -	Registrar CAT, Guwahati
Payable at	: -	Guwahati

11. **DOCUMENTS: -**

Detailed particulars of the documents are indicated in the Index.

### VERIFICATION

I, Sri Lakhinder Rai, Son of Late Shyam Karan Rai, aged about 30 years, resident of Bomdir, District - Tawang, Arunachal Pradesh do hereby declare and state:

1. That I am the applicant No. 10 of the instant application and as such I am well aware of the facts and circumstances of the case. I am also authorized to verify this application for and on behalf of the remaining applicants.

2. That the statements made in paragraphs 4 [i, ii, iii, viii, ix] are true to my knowledge and belief and those made in Paragraphs 4 [iv, v, vi, vii] are true to my information derived from the records which I believe to be true and rest are my humble submissions before the Hon'ble Tribunal.

And I sign this verification on this the 25<sup>th</sup> day of June 2006 at Guwahati.

Signature

12/06/2006

ANNEXURE: - A

**EX - POST - FACTO SANCTION OF THE GENERAL OFFICER  
COMMANDING 5 MOUNTAIN DIVISION FOR THE EMPLOYMENT OF  
14 CASUAL LABOURERS BY 384 COY ASC (SUP) TYPE 'A'**

Ex-post-facto sanction of the Central Officer Commanding 5 Mountain Division for employment of 14 casual labourers by 384 Coy ASC Sup for the period of 12 months from 01 Sep 95 to 31 Aug 96 on monthly basis is hereby accorded.

Station: C/O 99 APO

Dated: 23 Nov 95

Sd/- Illegible  
(DP Singh)  
Maj. Gen  
GOC

Sd/-

.....  
Officer Commanding  
384 Coy ASC (Sup) Type 'A'

Certified to be True Copy

  
Advocate

-11-

2

**ANNEXURE: - B**

**SANCTION OF THE GENERAL OFFICER COMMANDING**  
**5 MOUNTAIN DIVISION FOR THE EMPLOYMENT OF**  
**17 CASUAL LABOURS BY 384 COY ASC (SUP)**  
**TYPE 'B'**

Sanction is hereby accorded for employment of 17 casual labours at the scale of Rs. 2550/- + DA per month by 384 Coy ASC (Sup) Type 'B' for the period from 01 Sep 2000 to 01 Aug 2001.

Station: C/O 99 APO

Dated: 27<sup>th</sup> Jul 2000

Sd/- Illegible  
(ND Jetli)  
Maj Gen.  
GOC

Certified to be True Copy

  
Advocate

**ANNEXURE: - C**

**SANCTION OF THE GENERAL OFFICER COMMANDING 5  
MOUNTAIN DIVISION FOR THE EMPLOYMENT OF CASUAL  
LABOUR BY 384 COY ASC (SUP0 TYPE 'B')**

Sanction is hereby accorded for employment of 17 casual labourers at the scale of Rs. 2550/- + DA per month by 384 Coy ASC (Sup) type 'B' for the period from 01 Sep 2001 to 31 Oct 2001 and for emp 18 casual labourers at the scale of Rs. 2550 + DA per month by 384 Coy ASC (Sup) type 'B' for the period from 01 Nov 2001 to 31 Oct 2002.

Station: C/o 99 APO

Dated: 03 Aug 2001

Sd/- Illegible  
(Devraj Singh)  
Maj. Gen.  
GOC

Certified to be True Copy

  
Advocate

**ANNEXURE: - D**

**SANCTION OF GENERAL OFFICER COMMANDING 5 MTN**  
**DIVISION FOR THE EMPLOYMENT OF CASUAL LABOUR**  
**BY 384 COY ASC (SUP) TYPE 'B'**

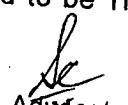
Sanction is hereby accorded for employment of 18 casual labours at the scale of Rs. 2550/- + DA per month by 384 Coy ASC (Sup) Type 'B' for the period from 01 Nov 2002 to 31 Oct 2003.

Station: C/o 99 APO

Dated: 16 Sept 2002

Sd/- Illegible  
(CB Vijan)  
Maj. Gen.  
GOC

Certified to be True Copy

  
Advocate

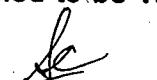
**PAY BILL FOR THE MONTH OF JUN 99 IN RESPECT OF MONTHLY RATED CASUAL LABOURERS  
EMPLOYED IN 384 COY ASC (SUP) TYPE 'B' C/O 99 APO (FSD ASC BOMDIR)**

Pay Bill No. : 405/C/ST12(Civ) dated 27 Jun 99

Unit : 384 Coy ASC (Sup) C/O 99 APO

S/ No.	Name of the indl and fathers name	Grade / Class	Pay Scale Rs. P	Pay from 26 May 99 to 24 Jun 99	DA @ 32% Rs. P	Total Rs. P		Deduction Rs. P	Net Pay Amount	Signature of the individual
						Rs.	P			
1	Shri Gopal Ghimere S/O Shri Chander Ghimere	Monthly Rated Casual Labour	2550 P	2550	816 P	3366			3366	
2	Shri Sunil Rai S/O Shri Mukh Lal Rai	do	2550 P	2550	816 P	3366			3366	
3	Shri Mitul Gogoi S/O Shri Kank Gogoi	do	2550 P	2550	816 P	3366			3366	
4	Shri Shankar Rai S/O Shri Alakh Rai	do	2550 P	2550	816 P	3366			3366	
5	Shri Harka Bahadur S/O Shri Ram Bahadur	do	2550 P	2550	816 P	3366			3366	
6	Shri N I Norbu S/O Shri Tashi Dabdu	do	2550 P	2550	816 P	3366			3366	
7	Shri Sangey Wangchu S/O Shri Shirep Punchu	do	2550 P	2550	816 P	3366			3366	
8	Shri Dorjee Punchu S/O Shri Ghoilling	do	2550 P	2550	816 P	3366			3366	
9	Shri Lop Song Punchu S/O Shri Ghoilling	do	2550 P	2550	816 P	3366			3366	
10	Shri Lop Song Tashi S/O Shri Songi Norbu	do	2550 P	2550	816 P	3366			3366	
11	Shri Dorjee Norbu S/O Shri Sanam Tesring	do	2550 P	2550	816 P	3366	224 P		3366	

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Advocate

12	Shri Beg Bahadur Sonar S/o Shri Dip Bahadur Sonar	do	2550	2550	816	3366	3366
13	Shri Md Kadir S/O Shri Md Moni Khan	do	2550	2550	816	3366	3366
14	Shri Sanjay Kumar S/o Shri Mithu Rajbhar	do	2550	2550	816	3366	3366
	<b>Total</b>		<b>35700</b>	<b>35700</b>	<b>11424</b>	<b>47124</b>	<b>224</b>
							<b>46900</b>

Grand Total = Rs. 47124.00  
Deduction = Rs. 224.00

In lieu of IAFA - 115

Pay bill for the month of Jun 99 in respect of  
monthly rated casual labourers of 384 Coy ASC  
(Sup) Type, C/O 99 APO (FSD ASC BCMDIR).

Net Payable = Rs. 46900.00 (Rupees Forty six thousand nine hundred only)

Certificate: -

Certified that: -

- (a) the above named monthly rated casual labourers for whom pay and allowances have been claimed by this bill No. 405/C/ST12 (Civ) dated ..... Jun 99 are still on the strength of this unit.
- (b) the above named labourers are not below the age of 18 yrs and not reached the age of superannuation.
- (c) the above named labourers are employed in ASC Installation under the authority of HQ 5 Mtn Div (Rear) letter No. 2706/Q dated 05 Aug 98 and sanction of the GOC HQ 5 Mtn Div dated 30 Jul 98.

Station: C/O 99 APO

Dated: 27 Jun 99

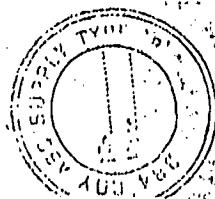
Sd/ Illegible  
(Virander Kumar)  
Major  
Officer Commanding)

25

EX-UNLEASER DEMONSTRATE AER 7000 CYCLE 22, MARCH 2001, TO 25 APRIL 2001, IN SUBJECT OF AER 7000, DUE  
GENERAL AIRCRAFT EMPLOYED IN MCGOWAN, QUEBEC, UNTIL 22 NOVEMBER 2001.

Document Type: B (06/09 APO) Page No. 109/111 Received: 15 Apr 2003

Rank	Name of the Individual Father's Name	Grade/Class	Basic pay	DA 32 %	Total Pay Amount	Deduction For absent	Net Pay Amount	Signature of
1.	Shri Hardev Bishnoi S/O Shri Ram Bishnoi	Monthly Rated Gosund India	2550.00	1326.00	3876.00		3876.00	
2.	Shri Deepak Chhatri S/O Shri Chandan Chhatri	adis	2550.00	1326.00	3876.00		3876.00	
3.	Shri Nishant Kumar S/O Shri Tacki Dattu	adis	2550.00	1326.00	3876.00		3876.00	
4.	Shri Kishan Gopoi S/O Shri Kanak Gopoi	adis	2550.00	1326.00	3876.00		3876.00	
5.	Shri Pankey Wangchuk S/O Shriep Punchu	des	2550.00	1326.00	3876.00		3876.00	
6.	Shri Dejje Punchu S/O Shri Guddog	des	2550.00	1326.00	3876.00		3876.00	
7.	Shri Lop Seng Peachu S/O Shri Challing	des	2550.00	1326.00	3876.00		3876.00	
8.	Shri Donjee Nodar S/O Shri Saman Tering	adis	2550.00	1326.00	3876.00		3876.00	
9.	Shri Gund Rai S/O Shri Mulki Lal Rai	adis	2550.00	1326.00	3876.00		3876.00	
10.	Shri Ghoshal Rai S/O Shri Alakh Rai	adis	2550.00	1326.00	3876.00		3876.00	
11.	Shri Lakshinder Rai S/O Shri Shyam Kumar Rai	des	2550.00	1326.00	3876.00		3876.00	
Total Carried forwarded				28050.00	14886.00	42636.00		42636.00



Cap  
21C  
for 612

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Advocate

10. LICHEN FORMULAS

One full box the month of Apr 2003 in  
Receipt of monthly Rated Current Labels  
of 384 Ctr A82 (Imp) Type B  
Ctr 99 APR.

004 The above is a total monthly total of £1,000 for weekly pay and allowances have been claimed by this pay bill between 28/1/1970 to 01/01/1971 dated 14 Jan 1971 are still on the strength.

(d) The above named minors are not below the age of 16 yrs and not exceed the age of superannuation.

136. The above named last sentence employed in A&S Industral under the authority of HQ 3 Min Div letter No 27000721 dated 10 Dec 2001 and caption of the letter A&S Min Div dated 18 Sep 2002. 137.

(Baloch Blowers)  
Copy  
to  
For Officer Commanding

UNIT	384 COV/ACC (SUP) TYPE 'B', C/O 99 NO	PAY BILL NO	405/C/SP12(CIV)(1) dated 11 May 2003
01.	Shri Harka Behadur S/O Monthly Rated Shri Ram Behadur	2550.00	1403.00 3953.00 131.00 3822.00
02.	Shri Gopal Ghimire S/O Shri Chandra Ghimire	-do-	2550.00 1403.00 3953.00 131.00 3822.00
03.	Shri Sunil Rai S/O Shri Mukhi Lal Rai	-do-	2550.00 1403.00 3953.00 131.00 3822.00
04.	Shri Mitul Gogoi S/O Shri Kanki Gogoi	-do-	2550.00 1403.00 3953.00 131.00 3822.00
05.	Shri Neh Norbu S/O Shri Tashi Dondup	-do-	2550.00 1403.00 3953.00 131.00 3822.00
06.	Shri Sangay Wangchu S/O Shri Guirep Punchu	-do-	2550.00 1403.00 3953.00 524.00 3429.00
07.	Shri Dorjea Punchu S/O Shri Guiling	-do-	2550.00 1403.00 3953.00 131.00 3822.00
08.	Shri Lop Song Punchu S/O Shri Ghailing	-do-	2550.00 1403.00 3953.00 131.00 3822.00
09.	Shri Dorjea Norbu S/O Shri Sami Tsering	-do-	2550.00 1403.00 3953.00 131.00 3822.00
10.	Shri Shuker Rai S/O Shri Alch Rai	-do-	2550.00 1403.00 3953.00 131.00 3822.00
11.	Shri Lakhinder Rai S/O Shri Shyam Kumar Rai	-do-	2550.00 1403.00 3953.00 131.00 3822.00
Total carried forwarded		20050.00	15433.00 43483.00 1834.00 41649.00



(P) 1  
Major  
OC

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No	Name of the Indl and Father's Name	Grade/Class Basic Pay	DA 55% Total Pay	Deduction	Net Pay	Signature of the Individual	
11.	Shri B.K. S/O Shri B.K.	28050.00	15133.00	43403.00	1934.00	41469.00	
12.	Shri Gyanu Manoh S/O Shri Natola	Monthly Rated Casual Labrs	2550.00	1403.00	3953.00	131.00	3822.00
13.	Shri Md Kadir S/O Shri Md Moin Khan	-do-	2550.00	1403.00	3953.00	323.00	3560.00
14.	Shri Sanjan Kumar S/O Shri Mithu Rajbhar	-do-	2550.00	1403.00	3953.00	131.00	3822.00
15.	Shri Tashi Chengchum S/O Late Gheeling	-do-	2550.00	1403.00	3953.00	131.00	3822.00
16.	Shri Surje Rao S/O Shri Kulman Rao	-do-	2550.00	1403.00	3953.00	131.00	3822.00
17.	Bmt Teering Lohmu (Kinky) H/O Late T Khundi	-do-	2550.00	1403.00	3953.00	131.00	3822.00
Grand Total			43350.00	23951.00	67201.00	2682.00	64319.00
Grand Total		- Rs.	67201.00				
Deduction		- Rs.	2802.00				
Net Payable Amount - Rs.			64319.00	(RUPEES SIXTY FOUR THOUSAND THREE HUNDRED NINETEEN ONLY)			

CERTIFICATE

Certified that :-

- The above named monthly rated casual labours for whom pay and allowances have been obtained by this pay bill No 405/C/ST12(Giv) (1) dated 12 May 2003 are still on the strength.
- The above named labours are not below the age of 18 years and not reached the age of superannuation.
- The above named labours are employed in AGC Installation under the authority of HQ 5 Mtn Div Letter No 2706/01 dated 18 Sep 2002 and sanction of the QOC 5 Mtn Div dated 18 Sep 2002.

Station : C/O 99 M  
Dated : 12 May 2003

(S.K. Gupta)  
Major  
Officer Commanding  
17/5

Pay Bill No 405/C/ST/12(Civ)(ii) dt 11 Feb 2006

Sl No	Name of Hindi and Father's Name	Gender Class	Kula per day x days	15 days Dearness allowances	Total Pay Amount	Signature of the In- charge
01	SHRI HARKA BAHADUR S/O RAM BAHADUR	Casual Labour	42x19 = 798	795.00	1593.00	1593.00
02	SHRI NEH NORBU S/O ASHI DANDU	do	42x19 = 798	795.00	1593.00	1593.00
03	SHRI DORJEE PUNCHU S/O SHRI GUILING	do	42x19 = 798	795.00	1593.00	1593.00
04	SHRI LOP SONG PUNCHU S/O GUILING	do	42x19 = 798	795.00	1593.00	1593.00
05	SHRI DORJEE NORBU S/O SANAMI SERING	do	42x19 = 798	795.00	1593.00	1593.00
06	SHRI GOHAL GHIMERE S/O CHANLIRA GHIMERE	do	42x19 = 798	795.00	1593.00	1593.00
07	SHRI SUNIL RAI S/O MUKH LAL RAI	do	42x19 = 798	795.00	1593.00	1593.00
08	SHRI MITUL GOGOI S/O SHRI KANAK GOGI	do	42x19 = 798	795.00	1593.00	1593.00
09	SHRI SHANKAR RAI S/O ALAKH RAI	do	42x19 = 798	795.00	1593.00	1593.00
10	SHRI GYSING LAUMPA S/O NE TALA	do	42x19 = 798	795.00	1593.00	1593.00
11	SHRI LAKHINDER RAI S/O SHYAM KUMAR RAI	do	42x19 = 798	795.00	1593.00	1593.00
12	SHRI SANJAY KUMAR S/O MITHU RAJBIR	do	42x19 = 798	795.00	1593.00	1593.00
13	SMT TASHI CHENGCHUM W/O LATE SHEERING	do	42x19 = 798	795.00	1593.00	1593.00
14	SMT TSERING LAHUM D/O T KHANDU	do	42x19 = 798	795.00	1593.00	1593.00
15	SHRI SURJE RAO S/O KULMAN RAO	do	42x19 = 798	795.00	1593.00	1593.00
	Total		11970.00	11925.00	23895.00	

Total amount : Rs. 23,895/- (Rupees twenty three thousand eight hundred ninety five only)

PAYING OFFICE

Station: c/o 98 APO

Dated: 11 Feb 2006

Certified to be True Copy

Advocate